MR. DEPUTY-SPEAKER: He may continue on the next occasion. We now proceed to the Private Members' Business.

Bills Introduced

14.59 hrs.

## COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

#### Sixty-Fourth Report

SHRI SAYYAD ALI (Jalgaon): I beg to move:

"That this House do agree with the Sixty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 29th July, 1970."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Sixty-fourth Report of the Committee on Private Members' Bill and Resolutions presented to the House on the 29th July, 1970."

The motion was adopted.

15. 00 hrs.

## CIVIL PROCEEDINGS LEGAL ASSISTANCE BILL\*

श्री मधु लिमये (मुंगेर): मैं प्रस्ताव करता हूँ कि ऐसे नागरिकों को, जिनके पास पर्याप्त साधन नहीं है, सिविल कार्यवाहियों के कित-पय मामलों में विधिक सहायता देने की व्यव-स्था करने वाले विधेयक को पेश करने की अनुमित दी जाये।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for legal assistance in certain cases or civil proceedings to citizens without adequate means."

The motion was adopted.

श्री मधुलिमये: मैं विधेयक पेश करता हूं।

# REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL\*

Substitution of section 11)

श्री मधु लिमये: मैं प्रस्ताव करता हूं कि लोक प्रतिनिधित्व ग्रिधिनियम, 1951 में ग्रागे संशोधन करने वाले विधेयक को पेश करने की ग्रनुमित दी जाये।

 $\mbox{MR. DEPUTY-SPEAKER}$  : The question is :

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

The motion was adopted.

थी मधु लिमये : मैं विघेयक पेश करता हूँ।

#### CONSTITUTION (AMENDMENT) BILL\*

(Insertion of new article 137A)

श्री ग्रोम प्रकाश स्थागी (मुरादाबाद):
मैं प्रस्ताव करता हूँ कि भारत के संविधान में
भागे संशोधन करने वाले विधेयक को पेश करने
की श्रनुमति दी जाये।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री स्रोम प्रकाश त्यागी: मैं विघेयक पेश करता हूं।

BIHAR LEGISLATIVE COUNCIL (ABOLITION) BILL\*

भी मोगेन्द्र भा (जयनगर): में प्रस्ताव

<sup>\*</sup>Published in the Gazette of India Extraordinary Part II, Section 2, dated 31-7-70.

करता हूं कि बिहार राज्य विधान परिषद् के उत्सादन तथा तत्सम्बन्धी अनुपूरक प्रासंगिक भीर अनुवर्ती विषयों की व्यवस्था करने वाले विश्वेयक को पेश करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the abolition of the Legislative Council of the State of Bihar and for matters supplemental, incidental and consequential thereto."

The motion was adopted.

श्री मोगेन्द्र भाः में विधेयक पेश करता हूं।

# CODE OF CIVIL PROCEDURE (AMENDMENT) BILL\*

(Amendment of First Schedule)

श्री श्रोम प्रकाश त्यागी (मुरादाबाद):
मैं प्रस्ताव करता हूँ कि व्यवहार प्रक्रिया संहिता
1908 में श्रागे संशोधन करने वाले विधेयक
को पेश करने को ग्रनुमित दी जांगे।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Civil Procedure, 1908"

The motton was adopted.

श्री म्रोम प्रकाश त्यागी : मैं विधेयक पेश करता हूँ।

SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL\*

(Insertion of new section 8A)

भी प० लाः बारूपाल (गंगानगर): मैं प्रस्ताव करता हूँ कि संसद् सदस्यों के वेतन तथा भत्ते ग्रधिनियम, 195 में श्रागे संशोधन करने वाले विघेयक को पेश करने की श्रनुमित दी जाये :

MR. DEPUTY-SPEAKER: Motion moved:

"That leave be granted to introduce a Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954."

SHRI S. M. BANERJEE (Kanpur): I oppose the introduction of this Bill. Mr. Barupal wants that a Member shall, on ceasing to be a Member of either Parliament, be entitled to House of receive a pension at the rate of three hundred rupees per mensem. wants that a Member should be provided with one free non-transferable first class pass which shall entitle him to travel at any time by any railway in India upto the maximum limit of 10,000 KM per year. I am opposing these concessions on two grounds. One is a moral ground. More than 22 lakhs of Central Government employees are clamouring for interim relief and they are being denied the same. Then, when Government pensioners getting a mere Rs. 20 or 30 as pension made a meagre request to Shrimati Indira Gandhi, then Finance Minister, that the question of enhancement of their pension be referred to the Pay Commission, Mr. Sethi's reply was 'No'. I am really sorry that when the pensioners are getting only Rs. 20 to '0 and when interim relief is being denied to government employees this Bill is being brought forward. I am opposing it

श्री झब्बुल गती डार (गुड़गांव): मैं प्वाइंट ग्राफ आर्डर रेज करना चाहता हूँ। क्या कोई भी ऐसा रूल है जो माननीय सदस्य को बिल रखने से रोक सके? बिल रदी हो, गलत हो, लेकिन जब तक रूल उसको पेश करने से मना नहीं करता तब तक उसको कैंसे रोका जा सकता है?

भी रराधीर सिंह: उन्होंने 51 रु० ग्रला-उंस की मुसालिफत की थी, लेकिन किसने नहीं

<sup>\*</sup>Published in the Gazette of India Extraordinary Part II, Section 2, dated 31-7-70.